

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SMT. MADHUMITA ROY, JUDICIAL MEMBER**

**ITA No.1325 /Del/2017
Assessment Year : 2012-13**

Sh. Raju Bansal, H. No. 122, Sector-9, Faridabad, Haryana PAN :AANPB7648A	Vs.	DCIT, Central Circle-II Faridabad
(Appellant)		(Respondent)

Appellant by : Ms. Tani Malik, Adv
Respondent by : Shri. M. Baranwal, Sr. DR
Date of hearing : **26.11.2020**
Date of pronouncement : **26.11.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2012-13 is directed against the order of learned CIT(A), Karnal dated 19.01.2017.

2. The learned counsel for the assessee, vide its letter dated 19.11.2020, received through email, has requested for withdrawal of the appeal filed by her and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 26th November, 2020.

Sd/-
(MADHUMITA ROY)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order
Assistant Registrar